

**GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT**

**LOK SABHA
UN-STARRED QUESTION NO.1393
TO BE ANSWERED ON 4-3-2016**

REHABILITATION OF VRINDAVAN BASED WIDOWS

1393 SHRIMATI DARSHANA VIKRAM JARDOSH :

Will the Minister of Women & Child Development be pleased to state:

- a) whether the Hon'ble Supreme Court has advised Government to provide all basic amenities for Rehabilitation of Vrindavan based widows and if so, the details thereof:
- b) whether the Union Government has started consultation process with State Government of Uttar Pradesh to address this important social issue; and
- c) If so, the details and present status thereof?

ANSWER

**MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)**

(a)to(c) The Hon'ble Supreme Court vide its Order dated 14-8-2015 had directed the Secretary in the Ministry of Women & Child Development to conduct a meeting to finalize the plan of action in terms of various orders passed by the Court from time to time. In compliance of the Court Order meeting has been held on 2-9-2015. Again the Hon'ble Court vide its Order dated 16-10-2015 directed the Secretary Ministry of Women and Child Development to convene another meeting in the 1st or second week of January, 2016 to review the outstanding issues. In compliance another meeting was held on 13-1-2016. A piece of land measuring 1.424 Hectare has been obtained from State Govt. of Uttar Pradesh at a cost of Rs. 1,99, 38,637/-. And a Home at Vrindavan for 1000 widows is being constructed through National Building Construction Corporation (NBCC) at an estimated cost of Rs. 57 Crore (including cost of land). The construction work of the home has already begun.
